

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

STARRED QUESTION NO:368  
ANSWERED ON:18.12.2014  
POLLUTION UNDER CONTROL CERTIFICATES  
Venkatesh Babu Shri T.G.

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) the details of agencies/authorities authorised to issue Pollution Under Control Certificate (PUC) for the vehicles;
- (b) the number of such bodies, State/UT-wise;
- (c) the normal period laid down for the issuance of Pollution Under Control Certificate (PUC) by the authorised centres along with the amount of penalty provided for non-compliant vehicles;
- (d) whether several instances of pollution checking centres in adequately equipped and vehicles not compliant to PUC norms have been reported; and
- (e) if so, the corrective action taken by the Government in this regard?

**Answer**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI)

(a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO.368 TO BE ANSWERED ON 18TH DECEMBER, 2014 REGARDING POLLUTION UNDER CONTROL CERTIFICATES ASKED BY SHRI VENKATESH BABU T.G.

(a) to (e) As per Rule 115 (7) of Central Motor Vehicles Rules, 1989 (CMVRs), after the expiry of a period of one year from the date on which the motor vehicle was first registered, every such vehicle shall carry a valid Pollution under control certificate issued by an agency authorized for this purpose by the State Government. The validity of the certificate shall be for six months and the certificate shall always be carried in the vehicle and produced on demand. The validity of the certificate shall be twelve months for the vehicles manufactured as per Bharat State-IV norms. The implementation of the provisions of Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989 comes under the jurisdiction of State Governments/Union Territory Administration. The details of agencies/authorities authorized to issue Pollution Under Control Certificate for the vehicles is not maintained by this Ministry, but by the agencies authorized by the State Governments/Union Territory Administrations.